

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 317/MP/2025 with IA No. 58/2025

Subject : Petition under Section 79 (1) (b) & 79 (1) (f) of the Electricity act, 2003 read with clause 4.5 of the PPA dated 31.8.2020 executed between the Petitioner and NHPC Limited.

Petitioner : Eden Renewable Passy Private Limited.

Respondent(s) : NHPC Limited and 2 others.

Date of Hearing : **19.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, ERPPL
Shri Ashutosh Srivastava, Advocate, ERPPL
Shri Aashwyn Singh, Advocate, ERPPL
Shri Mohit Mansharamani, Advocate, ERPPL
Ms. Anannya Sinha, Advocate, ERPPL
Shri Akshay Goel, Advocate, NHPC
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahni, Advocate, MPPMCL
Shri Shubham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Shri Reena Singh, Advocate, CTUIL
Shri Harshvardhan Singh, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made preliminary submissions in the matter and submitted that the Petitioner shall file an affidavit stating that it undertakes to pay the transmission charges, as and when raised by the Respondent, CTUIL, without prejudice to its rights and contentions. Accordingly, the learned counsel prayed that the Commission may grant interim protection to the existing connectivity of the Petitioner (effective from 22.1.2025), until further orders. He further submitted that the matter may thereafter be listed for hearing during September / October, 2025.



2. The learned counsel for the Respondent, CTUIL, objected to the interim prayer of the Petitioner and pointed out that the Petitioner's connectivity expired on 31.7.2025 and that the revocation proceedings have been initiated in terms of the applicable Regulations. He also submitted that the Commission had taken a stand in similar cases, not permitting the creation of any third-party rights, during the pendency of proceedings, leaving revocation actions to follow the regulatory timelines.
3. The learned counsel for the Respondents, NHPC and MPPMCL, sought time to file their replies.
4. After hearing the parties, the Commission adjourned the hearing. The Commission directed CTUIL not to allot the connectivity to a third party till the next date of hearing. The Respondents, NHPC and MPPMCL, are permitted to file their replies on or before **7.10.2025**, after serving a copy to the Petitioner, who may file their rejoinders, if any, by **28.10.2025**.
5. The matter shall be listed for hearing on **4.11.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

